

>

Title: Papers laid on the Table of the House by Ministers/Members.

**माननीय अध्यक्ष :** अब पत्र सभा पटल पर रखे जाएंगे ।

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY) :** Respected Speaker, Sir, on behalf of Shri Amit Shah, I rise to lay on the Table a copy of the Foreigners (Tribunals) Amendment Order, 2019 (Hindi and English versions) published in Notification No. G.S.R. 409(E) in Gazette of India dated 4<sup>th</sup> June, 2019 issued under sub-section (2) of Section 3 of the Foreigners Act, 1946.

[Placed in Library, See No. LT 89/17/19]

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL) :** Hon. Speaker, Sir, I rise to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding between the Scooters India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2019-2020.

[Placed in Library, See No. LT 90/17/19]

(2) Memorandum of Understanding between the Braithwaite Burn and Jessop Construction Company Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2018-2019.

[Placed in Library, See No. LT 91/17/19]

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY) :** Hon. Speaker, Sir, I rise to lay on the Table:-

1. (i) A copy of the Annual Report (Hindi and English versions) of the REPCO Bank Limited, Chennai, for the years 2015-2016 and 2016-2017, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the REPCO Bank Limited, Chennai, for the years 2015-2016 and 2016-2017.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 92/17/19]

(3)(i) A copy of the Annual Report (Hindi and English versions) of the REPCO Bank Limited, Chennai, for the year 2017-2018, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the REPCO Bank Limited, Chennai, for the year 2017-2018.

[Placed in Library, See No. LT 93/17/19]

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 6 of the Anand Marriage Act, 1909:-

(i) The Lakshadweep Anand Marriages Registration Rules, 2017 published in Notification No. F. No. 01/02/2017-Genl in Lakshadweep Gazette dated 29th July, 2017.

(ii) The Chandigarh Anand Marriage Registration Rules, 2018 published in Notification No. F.No. 526-HIII(3)-2018/11264- in Chandigarh Administration Gazette dated 29th May, 2018.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT 94/17/19]

(6) A copy each of the following Notifications (Hindi and English versions) under sub-sections (4) and (5) of Section 35 of the Unlawful Activities (Prevention) Act, 1967:-

(i) S.O.693(E) published in Gazette of India dated 5th February, 2019 adding the name of “Tehreek-ul-Mujahideen and all its manifestations” in the First Schedule of the Unlawful Activities (Prevention) Act, 1967 at Serial No. 41.

(ii) S.O.1806(E) published in Gazette of India dated 24th May, 2019 adding the name of “Jamaat-ul-Majahideen Bangladesh” or “Jamaat-ul-Mujahideen India or Jamaat-ul-Mujahideen Hindustan and all its manifestations” in the First Schedule of the Unlawful Activities (Prevention) Act, 1967 at Serial No. 42.

[Placed in Library, See No. LT 95/17/19]

(7) A copy of the Investigation of High Quality Counterfeit Indian Currency Offences (Amendment) Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R. 22(E) in Gazette of India dated 11th January, 2019 under Section 53 of the Unlawful Activities (Prevention) Act, 1967.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 96/17/19]

**कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री परषोत्तम रूपाला) :**  
अध्यक्ष महोदय, मैं नेशनल सीड्स कॉरपोरेशन लिमिटेड तथा कृषि और किसान कल्याण मंत्रालय के बीच वर्ष 2019-2020 के लिए हुए समझौता ज्ञापन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ ।

[Placed in Library, See No. LT 97/17/19]

**THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE)**

: Respected Speaker, Sir, I beg to lay on the Table:-

(1) A copy of the Report (Hindi and English versions) under Section 21(4) of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, for the year 2017.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 98/17/19]

**गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय) :** अध्यक्ष महोदय, मैं भारत के संविधान के अनुच्छेद 309 के अंतर्गत गृह मंत्रालय, अग्निशमन सेवा महानिदेशालय, सिविल डिफेंस और होम गार्ड (फायर एडवाइजर) भर्ती नियम, 2019 जो दिनांक 9 फरवरी, 2019 के भारत के साप्ताहिक राजपत्र में अधिसूचना सं. सा.का.नि. 43 में प्रकाशित हुए थे की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ ।

[Placed in Library, See No. LT 99/17/19]

**कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री कैलाश चौधरी) :** अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1)(एक) इंडियन काउंसिल ऑफ एग्रीकल्चरल रिसर्च, नई दिल्ली के वर्ष 2017-2018 के

वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(दो) इंडियन काउंसिल ऑफ एग्रीकल्चरल रिसर्च, नई दिल्ली के वर्ष 2017-2018 के लेखापरीक्षित लेखाओं की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 100/17/19]

